

**SUPREME COURT OF INDIA**

Ganayya

Vs.

Radhabai

C.A.No.5373 of 1985

(M.M.Punchhi and Faizan Uddin JJ.)

04.12.1996

**ORDER**

The Text below is only a summarized version of the order pronounced

Grant of lease by de facto guardian invalid as under Section 11 de facto guardian cannot deal with minor's property.